

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 209
IB-478/ND/2020**

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. and Ors.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 23.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor :Mr. Akhil Sachar, Ms. Sunanda
Tulsyan, Advocates.**

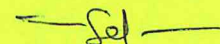
For the Respondent/Corporate-debtor :Ms. Nishtha Gupta, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor as well as Learned Counsel for the Corporate-debtor. The Learned Counsel for the Financial-creditor has submitted that Rs. 10,000/- cost has been received by them, but copy of the reply filed is not received. The Learned Counsel for the Corporate-debtor is directed to provide a copy of the reply filed by the Corporate-debtor to the Learned Counsel for the Financial-creditor. Liberty is granted to the Counsel for the Financial-creditor for filing the rejoinder, if required within one week. Matter is adjourned to **09.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)